

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EA NO. 11 OF 2025

IN

OA NO. 1075 OF 2024

IN THE MATTER OF:

NARENDRA KUSHWAHA

.....APPLICANT

VERSUS

UNION OF INDIA

.....RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF DIVISIONAL FOREST OFFICER, JHANSI IN COMPLIANCE OF THE ORDER DT. 18.09.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
	ANNEXURES	
2.	COPY OF THE H2 CASE NO. 16/2024-25 AND E-3 NO. 4403/49 ANNEXED HEREWITH AS ANNEXURE R-1.	
3.	COPY OF THE BAYAAN DT. 09.07.2024 ANNEXED HEREWITH AS ANNEXURE R-2.	
4.	COPY OF THE U.P. TREE PROTECTION ACT, 1976 ANNEXED HEREWITH AS ANNEXURE R-3	
5.	COPY OF THE LETTER DT. 31.12.2024 ANNEXED HEREWITH AS ANNEXURE R-4	

6.	COPY OF THE H2 CASE NO. 34/2024–25 AND E-3 NO. 4403/66 ANNEXED HEREWITH AS ANNEXURE R-5	
7.	COPY OF THE STATEMENT DT. 21.12.2024 ANNEXED HEREWITH AS ANNEXURE R-6	
8.	COPY OF THE H-2 CASE NO. 24/2024–25 AND E-3 NO. 4403/73ANNEXED AS ANNEXURE R-7	
9.	COPY OF THE BAYAAN ANNEXED HEREWITH AS ANNEXURE R-8	
10.	COPY OF THE MINUTES OF THE MEETING DT. 17.11.2025 ANNEXED AS HEREWITH ANNEXURE R-9	
11.	COPY OF THE H-2 CASE NO. 07/2025–26 ANNEXED HEREWITH AS ANNEXURE R-10	
12.	COPY OF THE FIR DT. 01.09.2025 ANNEXED HEREWITH AS ANNEXURE R-11	
13.	COPIES OF THE LETTER DT. 16.10.2025 ANNEXED HEREWITH AS ANNEXURE R-12	

THROUGH COUNSEL



BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.

EMAIL- bhanwar09jadon@gmail.com

Ph: 9639286572

DATE: 15.12.2025

PLACE: NOIDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EA NO. 11 OF 2025

IN

OA NO. 1075 OF 2024

IN THE MATTER OF:

NARENDRA KUSHWAHA

.....APPLICANT

VERSUS

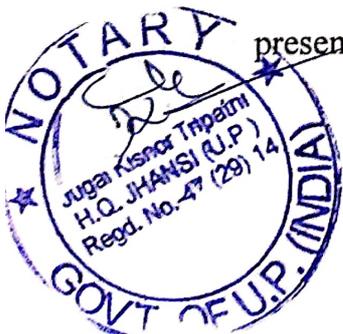
UNION OF INDIA

.....RESPONDENT(s)

RESPONSE ON BEHALF OF DIVISIONAL FOREST OFFICER, JHANSIIN COMPLIANCE OF THE ORDER DT. 18.09.2025 PASSED BY THEHON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

I, N. Neeraj Kumar Arya aged about 43.. years S/o Pradeep Kumar Arya,
presently posted as Divisional Forest Officer, Jhansi do hereby solemnly affirm
and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present response.



2. That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND AND GENESIS OF THE MATTER

3. That in the original application of the present matter, Applicant had raised the grievance that in the garb of beautification and development, the trees in entire Jhansi city in different colonies, Government Departments and by the side of road have been concretized. The allegation is that the green fully grownup trees of peepal, neem, bargad, etc. have been concretized and their roots have been covered by using tar, cement, apex, tiles, etc. and even the garbage is collected covering their base as a result of which survival of these trees has become difficult. In support of the plea, Applicant had enclosed photographs from page 20 onwards which clearly support the plea of concretization of base of the trees.

II. OA DISPOSED OF VIDE ORDER DATED 21.08.2024 AND THE CONSTITUTION OF JOINT COMMITTEE

4. That this Hon'ble Tribunal vide order dt. 21.08.2024, disposed of the aforementioned OA and constituted a Joint Committee comprising of (i) the representative of Member Secretary, UPPCB; (ii) Divisional Forest Officer, Jhansi; (iii) Vice Chairman, Jhansi Development Authority; (iv)



Commissioner, Municipal Corporation, Jhansi and (v) District Magistrate, Jhansi, wherein the District Magistrate, Jhansi acted as the coordinating agency. The joint Committee was directed to get the inspection done and identify the trees, the base of which have been concretized or covered in the city of Jhansi and to take action to de-concretize these trees so that their growth and survival is not adversely affected. The joint Committee was also directed to identify, if any, illegal felling of tree has taken place and the persons responsible for the same and take remedial/punitive action.

III. FILING OF EXECUTION APPLICATION

5. That in non-compliance of the aforesaid order the Applicant had filed an Execution Application in the present matter.

IV. JOINT COMMITTEE REPORT DATED 26.05.2025- ILLEGAL FELLING CASES

6. That further the Joint Committee submitted a report dt. 26.05.2025. That in the said report the Deponent has stated the following incidents:

(A) Government Women's Polytechnic, Jhansi – 18 Trees

- The Government Women's Polytechnic carried out valuation and felling of 44 trees with permission, and for 18 Subabul trees (non-prohibited species) damaged during material supply. That

proceedings were initiated by registering an H2 Case No. 16/2024-



25 under Sections 4/10 of the Tree Protection Act, 1976. That the said offence was accepted by the offender vide statement dt. 09.07.2024. That a compounding fees of Rs. 10,000/- (Rupees Ten Thousand only) as per Section 15 of the U.P. Tree Protection Act, 1976 was recovered vide receipt E-3 No. 4403/49 dated 09.07.2024. Although Subabul is an exempt species, a forest offence was registered and action taken, as the land in question is Government property where no tree felling is permitted. That timber with respect to the said trees was not found at the site.

A Copy of the H2 Case No. 16/2024–25 and E-3 No. 4403/49 has been annexed herewith as **ANNEXURE R-1**

A Copy of the bayaan dt. 09.07.2024 has been annexed herewith as **ANNEXURE R-2**

A Copy of the U.P. Tree Protection Act, 1976 has been annexed herewith as **ANNEXURE R-3**

(B) Narayan Bagh – 15 Trees

- During development works at Narayan Bagh, **15 trees (Kesia Semia-1, Neem- 3, Arjun-3, Gulmohar-1, Chiraul-3, Siris-4)** of prohibited species were illegally felled due to negligence of the contractor. In this regard, H2 Case No. 34/2024–25 dated 08.12.2025 was registered under Sections 4/10 of the Tree



Protection Act, 1976, proceedings were executed. That the said offence was accepted by the offender vide statement dt. 21.12.2024 and compounding fees of Rs. 70,000/- (Rupees Seventy Thousand only) was deposited vide receipt E-3 No. 4403/66 dated 24.12.2024. That the said information was provided to the District Magistrate, Jhansi vide letter dt. 31.12.2024. That it is further submitted that the timber of the said trees were kept with Pushpendra Rathore Garden Incharge.

A Copy of the letter dt. 31.12.2024 has been annexed herewith as **ANNEXURE R-4**

A Copy of the H2 Case No. 34/2024-25 and E-3 No. 4403/66 has been annexed herewith as **ANNEXURE R-5**.

A Copy of the statement dt. 21.12.2024 has been annexed herewith as **ANNEXURE R-6**.

(C) Camasan Pahariya to Karguwan Ji Road – 1 Tree

- In another instance, one Revjaa tree of 58 cm (prohibited species) was found to have been illegally felled along the earthen road from Camasan Pahariya to Karguwan Ji, in front of the Medical College. Action was taken by instituting H-2 Case No. 24/2024-25. That the said offence was accepted by the offender vide his statement. That a compounding fees of Rs. 10,000/- (Rupees Ten Thousand only) was



recovered by the department vide receipt E-3 No. 4403/73 dated 25.04.2025. That it is further submitted that the timber of the said tree was kept in the "आयुक्त पौधशाला".

A Copy of the H-2 Case No. 24/2024-25 and E-3 No. 4403/73 has been annexed herewith as ANNEXURE R-7.

A Copy of the bayaan has been annexed herewith as ANNEXURE R-8.

V. TOTAL NUMBER OF TREES ILLEGALLY FELLED / DAMAGED

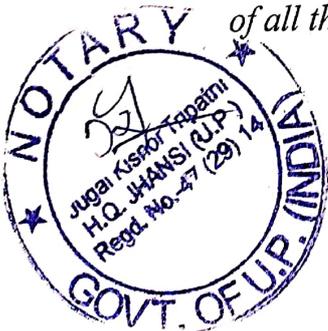
7. That cumulatively, 34 trees were found to be illegally felled, and in all cases, statutory proceedings under the Uttar Pradesh Tree Protection Act, 1976 were duly initiated and compensation recovered.

VI. ORDER DATED 18.09.2025 PASSED BY THIS HON'BLE TRIBUNAL

8. That the present matter was last listed for hearing on 18.09.2025, wherein the Hon'ble Tribunal directed as under:

"6. The applicant appearing virtually has referred to the report of the Joint Committee and has submitted that the action has not been taken in respect

of all the trees which have been concretised.



7. He has further referred to the photographs on page 96 and has submitted that the concrete only up to the 06-inch periphery of the tree has been removed. He has also referred to the news item on page 101 of the objections and has submitted that on account of illegal felling of trees more than 300 birds have died.

8. Perusal of the report of the Joint Committee also reveals that only the meagre penalty for illegal felling of trees has been imposed. Though the Learned Counsel for Municipal Corporation, Jhansi has referred to the Uttar Pradesh Protection of Tree Act, 1976 but could not point out that the penalty has been levied upon the violators responsible for illegal felling of the trees in consonance of the provisions of the Act. Hence, we require the Joint Committee to revisit the issue of levy of penalty and to ascertain the Environmental Compensation amount in proportion to damage caused to the environment on account of the illegal felling of the trees.

9. We also permit the applicant to submit full details of the concretised trees to the DFO, Jhansi, one of the members of the Joint Committee, in respect of which the action in terms of the order of the Tribunal has not been taken or incomplete action has been taken.

10. On receipt of these details, the Joint Committee will take further action in compliance of the order dated 21.08.2025 passed in O.A. No. 1075 of



11. Let the further report be submitted by the Joint Committee in 08 weeks."

9. That it is submitted that meeting of the members of the Committee was convened on 17.11.2025, in which, after detailed deliberations regarding compliance with the aforesaid order passed by the Hon'ble National Green Tribunal, directions were issued for further action.

A Copy of the minutes of the meeting dt. 17.11.2025 has been annexed herewith as ANNEXURE R-9.

10. That it is pertinent to submit here that the Deponent vide letter dt. 25.10.2025 has informed the District Magistrate, Jhansi that in the present matter, actions under Sections 4/10 of the Uttar Pradesh Tree Protection Act, 1976 have been taken and the compensation amount has been recovered as per due procedure.

11. That further it is relevant to submit here that with respect to the compounding of the offences under Section 15 of U.P. Tree Protection Act, 1976, the approval from the Conservator of Forests, U.P. is awaited.



VII. INCIDENT OF ILLEGAL PEEPAL TREE FELLING

12. That in addition, with respect to the tree mentioned on page no. 102 in the objection dated 15.09.2025 filed by the applicant before the Hon'ble National Green Tribunal. In this regard, it is submitted that as per letter dated 10.09.2025 of the Regional Forest Officer, Jhansi, information was received on 31.08.2025 at approximately 11:00 a.m. that in Mohalla Hata Pyare Lal, in front of Mangal Dairy, Nagra, Jhansi, Dinesh Agrawal son of Motilal Agrawal, Mahendra Agrawal son of Radheshyam, Vikas Agrawal son of Ved Prakash, and other persons had cut branches of a Peepal tree (a prohibited species) standing beside the house of Dinesh Agrawal, as a result of which several birds were injured.

13. That upon inspection of the site, it was found that the said tree had several bird nests, and due to cutting of the tree, 15 birds were recovered dead at the spot, and several nests and eggs were destroyed. That the Divisional Forest Officer initiated action regarding the illegal felling of a Peepal tree by registering an H-2 Case No. 07/2025-26 under Sections 4/10 of the Uttar Pradesh Tree Protection Act, 1976. That ten pieces of tree's small logs and 2 Quintal of Jaloni (firewood) were recovered.



A Copy of the H-2 Case No. 07/2025-26 has been annexed herewith as
ANNEXURE R-10

14. That further in the Prem Nagar police station area of district Jhansi an FIR was registered on 01.09.2025 under Sections 9/51(1) of the Wildlife (Protection) Act, 1972, Sections 7/55(2) of the Biological Diversity Act, 2002, dated 31.08.2025, and Sections 69, 41 and 42 of the Indian Forest Act, 1927 against the said accused. That it is submitted along with the required departmental action, proceedings are also being carried out by the Police Department in accordance with law.

A Copy of the FIR dt. 01.09.2025 has been annexed herewith as
ANNEXURE R-11

VIII. FURNISHING DETAILS FROM APPLICANT

15. That further it is submitted that the for the compliance of the directions of the Hon'ble Tribunal, the Deponent vide letter dated 18.09.2025 directed the applicant, to provide a complete list with full details of concretized trees. That since the applicant has not furnished complete information in this regard, a reminder has been sent to the applicant vide letter dt. 16.10.2025. That after the receipt of the list of concretized trees from the



applicant, appropriate action will be taken by all departments within their respective jurisdictions to de-concretize the concretized trees.

Copies of the letter dt. 16.10.2025

herewith as ANNEXURE R-12

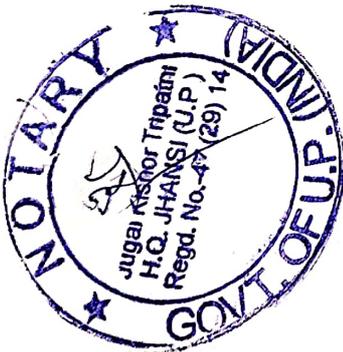
16. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

VERIFICATION

Verified at Jhansi on this 15/12/2025 day of December, 2025, that the contents of the above affidavit from paragraphs 1 to 15 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

प्रभागीय वनाधिकारी
झाँसी वन प्रभाग, झाँसी



6849/25
Certified that the foregoing statement made before me this day at Jhansi by Shri/Smt./Km. [Signature] to whom the contents of this affidavit have been read over and explained and who is identified by Shri. [Signature] Received the Legal Fees Rs. 35.00

Jugal Kishore Tripathi
Notary Advocate
Notary Jhansi District

DEPONENT

प्रभागीय वनाधिकारी
झाँसी वन प्रभाग, झाँसी

466
4117

RC NO. - 16/24-25

मे० शिपेश सिंह डा. मनमोहन सिंह निरु कोरक मान वरमानागल हाकी
 का निवासी हूँ मेरे द्वारा 18 वृत्त युवकूल का शपथपत्र
 महिला पालीटिक्लि कोरक मेरे मेरे निवासी उमुनी मेरे द्वारा
 वन विभाग से अनुमति ले ली गई मेरे व मुझे पत्र
 भेजा कि वृत्त वाले के लिए वन विभाग कि
 अनुमति लि पल्लि हा मेरे द्वारा वन उपवाध कि हा
 गदा वृ को मे वन विभाग का कलप होगा व व मुझे
 मजूर है। मीरे मेरा मान हा जो कि नी निवासी
 उम्र भवे ।

~~मान नरसिंह~~
~~निवासी~~
~~9-7-24~~

शिपेश सिंह
 निरु कोरक मान वरमानागल

THE UTTAR PRADESH PROTECTION OF TREES ¹[* * *] ACT,
1976²

[U. P. Act No. 45 of 1976]

Amended by

U.P. Act No. 28 of 1998

U.P. Act No. 12 of 2001

U.P. Act No. 20 of 2011

[As passed by the Uttar Pradesh Legislature and assented to by the Governor on November 19, 1976 and published in U.P. Gazette Extraordinary on November 22, 1976.]

to provide for regulation of felling of trees and replanting of trees ¹[* *] of Uttar Pradesh.*

AN

ACT

IT IS HEREBY enacted in the Twenty-seventh Year of the Republic of India as follows :-

**Short title,
extent and
commencement**

1. ³[(1) This Act may be called the Uttar Pradesh Protection of Trees Act, 1976.]

(2) It extends to the whole of Uttar Pradesh.

(3) It shall come into force at once.

**Act not to
apply to certain
areas**

2. This Act shall not apply to—

(a) trees situate in reserved and protected forests;

(b) trees situate in a forest or forest land in respect of which any notification under the Indian Forest Act, 1927 as amended in its application to Uttar Pradesh is in force;

⁴[(c) trees situate in cantonment area;]

Definitions

3. In this Act, unless there is anything repugnant in the context—

(i) blank area means any piece of land (not being under cultivation) measuring one-half of a hectare or more, which has five or less trees growing on it;

(ii) Bhoomi Sanrakshan Adhikari shall have the meaning assigned to it under the Uttar Pradesh Bhoomi Evam Jal Sanrakshan Adhiniyam, 1963;

1. Omit. by sec. 2 of U.P. Act No. 28 of 1998.

2. For SOR see at the end of this Act.

3. Subs. by sec. 3 of U.P. Act No. 28 of 1998

4. Subs. by sec. 4 of U.P. Act No. 28 of 1998

[The Uttar Pradesh Protection of Trees, 1976]

(iii) “competent authority” means an authority appointed by the State Government by notification to perform the duties and exercise the powers imposed or conferred upon a competent authority by this Act; and different competent authorities may be appointed in respect of different classes of timber, fruit and other trees, and for different purposes;

(iv) “Divisional Forest Officer” means an officer incharge of a forest division and exercising jurisdiction over the area;

(v) fell a tree, with its cognate expressions, means cutting, girdling, lopping, pollarding or damaging a tree in any other manner;

(vi) “Government garden” means a piece of land belonging to the Central or State Government used for growing flowers, fruit or vegetables or for planting or raising trees, and includes a grove land belonging to the Central or State Government;

(vii) “Hill area” means the districts of Almora, Pithoragarh, Garhwal, Chamoli, Tehri-Garhwal and Uttarkashi and the hill pattis of district Naini Tal and areas of Chakarata Tahsil and Mussoorie Municipal Board of Dehra Dun District but does not include any Cantonment area;

(viii) “holding” and “tenure-holder” shall have the meaning assigned to them in the Uttar Pradesh Zamindari Abolition and Land Reforms Act, 1950;

(ix) “public premises” shall have the meaning assigned to it in the Uttar Pradesh Public Premises (Eviction of Unauthorised Occupants) Act, 1972;

(x) “revising authority” means an authority appointed by the State Government as revising authority under this Act;

(xi) “tree” means any woody plant whose branches spring from and are supported upon a trunk or body and whose trunk or body is not less than five centimetres in diameter at a height of thirty centimetres from the ground level and is not less than one metre in height from the ground level, and the expressions “timber trees” and “fruit trees” mean respectively the trees of the species specified in Schedule I and Schedule II respectively:

Provided that the State Government may by notification add to or modify the Schedules;

(xii) “urban area” means an area (not being a hill area), which is included within the limits of a Nagar Mahapalika, Municipal Board, Notified Area Committee, Town Area Committee, Cantonment Board or of a Development Authority;

(xiii) “words and expressions” used in this Act and defined in the Indian Forest Act, 1927, as amended in its application to Uttar Pradesh, but not defined in this Act shall have the meaning respectively assigned to them in that Act.

[The Uttar Pradesh Protection of Trees Act, 1976]

Restriction on felling and removal of trees

4. Except as provided in this Act or the rules made thereunder, no person shall—

(a) fell any tree standing on any land, whether included in a holding or not;

(b) cut, remove or otherwise dispose of any tree other than a tree which is completely dead and has fallen without the aid of human agency on any such land.

Procedure for permission to fell or remove trees

¹**5.** (1) Any person entitled to fell a standing tree or to cut, remove or otherwise dispose of a fallen tree, may make an application to such officer in such form as may be notified by the State Government, for permission to fell such standing tree or to cut, remove or otherwise dispose of such fallen tree and the officer to whom such application is made, shall, within twenty days after making such enquiry as he thinks fit, forward the application along with his report to the competent authority.

(2) The competent authority shall, within fifteen days from the date of receipt of the report under sub-section (1), grant or refuse the permission applied for:

Provided that the competent authority may, if he is not satisfied with the report made under sub-section (1), make such further enquiry as he thinks fit:

Provided further that such permission shall not be refused without affording the opportunity of hearing to the applicant:

Provided also that such permission shall not be refused if the tree constitutes danger to person or property:

Provided further that except in such areas as may be notified by the State Government in this behalf, such permission shall not be required for felling of any tree with a view to appropriating the wood or leaves thereof for bona fide use for purposes of fuel, fodder, agricultural implements or other domestic use:

Provided also that such immediate steps as are necessary to remove any obstruction or nuisance or to prevent any danger may be taken without such permission.

(3) Where the competent authority fails to take any decision under sub-section (2) within the time specified therefor, it shall be deemed that the permission applied for, has been granted.

(4) Every permission granted under this Act shall be subject to such conditions, including taking of security for ensuring regeneration of the area and replanting of trees or otherwise, as may be specified from time to time by the State Government by notification.]

Representation against the decision of the Competent Authority

6. Any person aggrieved from the decision of the competent authority under Section 5 may make a representation within thirty days from the date of such decision to the Revising Authority and the decision of the Revising Authority on such representation shall be final.

[1. Subs. by sec. 2 of U.P. Act No. 12 of 2001.](#)

[The Uttar Pradesh Protection of Trees Act, 1976]

Obligation to plant trees

7. Every person, to whom permission has been granted under this Act to fell, cut, remove or disprove of any tree, shall be bound to plant and tend two trees in place of every tree in the area, from where such tree has been felled, cut, removed or disposed of by him under such permission:

Provided that the competent authority may for reason to be recorded in writing, permit lesser number of trees to be planted, or trees to be planted in any different area, or exempt any person from the obligation to plant or tend any tree.

Plantation of trees in blank area

8. (1) Where the Divisional Forest Officer is of opinion, on the basis of the report of a Revenue Officer, not below the rank of a Sub-Divisional Officer, or a Horticulture Officer, not below the rank of a District Horticulture officer, or a Soil Conservation Officer, not below the rank of Bhoomi Sanrakshan Adhikari or any Forest Officer not below the rank of Assistant Conservator of Forest, or otherwise that trees should be planted in a blank area, he may issue a notice to the owner, occupier or tenure-holder (hereinafter referred to as claimant) of such area to show cause why trees should not be planted in such area as may be specified in such notice.

(2) The notice referred to in sub-section (1) shall be given in such form and shall contain such particulars and shall be served in such manner as may be prescribed.

(3) The Divisional Forest Officer may, after considering the cause, if any, shown by the claimant, direct him to plant such number and class of trees as may be specified in the direction.

(4) Any person aggrieved from any direction given under sub-section (3) may within 30 days from the date of such direction, prefer an appeal to the Conservator of Forests concerned, whose decision shall be final.

Implementation of directions given under sections 7 and 8

9. (1) Every person who is under an obligation to plant trees under section 7 or to whom any direction has been given under section 8 shall start preparatory work within ninety days, from the date of the permission or the date of receipt of direction, as the case may be, and shall plant the trees in accordance with such direction in the next following rainy season or within such extended time as the Divisional Forest Officer concerned may allow.

(2) In case of default by such person the Divisional Forest Officer may cause trees to be planted and may recover the cost of plantation from such person in the prescribed manner.

Penalty for felling or removal of trees in contravention of section 4

10. Whoever fells or causes to be felled any standing tree, or cuts, removes or otherwise disposes of any fallen tree, in contravention of the provisions of section 4, or contravenes any condition of any permission granted under this Act, shall be punished with imprisonment which may extend to six months or with fine which may extend to one thousand rupees or with both.

[The Uttar Pradesh Protection of Trees Act, 1976]

Offences by companies

11. (1) If the person committing an offence under this Act is a company, the company as well as every person in charge of and responsible to the Company for the conduct of its business at the time of the commission of the offence shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1) where an offence under this Act has been committed by a company and it is proved that the offence was committed with the consent or connivance of, or is attributable to any neglect on the part of any managing agent, secretary, treasurer, director, manager or other officer of the Company shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation. For the purposes of this section—

(a) company means any body corporate and includes a firm or other association of individuals; and

(b) director in relation to a firm means a partner in the firm.

Forfeiture of timber

12. (1) Where any person is convicted of an offence under this Act any timber or the tree in respect of which an offence is committed and the implements used for felling such trees may be ordered by the court to be forfeited to Government.

(2) Any timber forfeited under this section shall be disposed of by the competent authority in such manner as may be prescribed.

Power to arrest without warrant

13. (1) Any forest officer not below the rank of a Forest Ranger or police officer, not below the rank of a Sub-Inspector, may without a warrant, arrest any person against whom there is reason to believe that he has been concerned in any offence under this Act:

Provided that in relation to the hill area the reference to Sub-Inspector in this sub-section shall be construed as a reference to Naib-Tahsildar.

(2) Every officer making an arrest under this section shall, without unnecessary delay and subject to the provisions of this Act as to release on bond, take or send the person arrested before the Magistrate having jurisdiction in the case, or to the officer-in-charge of the nearest police station.

(3) Any person arrested under this section shall be released on his executing a bond to appear, if and when so required, before the Magistrate having jurisdiction in the case.

Power to seize

14. (1) When there is reason to believe that any tree has been felled or cut or removed in contravention of the provisions of this Act, the wood of such tree, together with boat, vehicle, carrier or cattle, if any, used in such contravention may be seized by any Forest Officer not below the rank of a Forest Ranger or any police officer not below the rank of a Sub-Inspector or any other person empowered in this behalf by the State Government.

[The Uttar Pradesh Protection of Trees Act, 1976]

(2) Every seizure under this section shall be reported to the Magistrate having jurisdiction to try the offence on account of which the seizure has been made, and such timber, boat, vehicle, carrier or cattle shall, subject to the order of such Magistrate, be disposed of in the prescribed manner.

(3) Any forest officer or police officer who vexatiously and unnecessarily arrests or seizes any property on pretence of such property being liable to forfeiture under this Act shall be punishable with imprisonment for a term which may extend to six months or with fine which may extend to five hundred rupees or with both.

Power to compound offences

15. (1) The State Government may by notification authorise any officer to accept from any person against whom there is reason to believe that he has committed offence under this Act in respect of any tree other than a tree situate in a forest, grove or public premises, such sum of money not exceeding ¹[ten thousand rupees] by way of composition for the offence which such person is suspected to have committed.

(2) On the payment of such sum of money to any such Officer, the suspected person if in custody, shall be released and no further proceedings under this Act shall be taken against such person and notwithstanding anything contained in Section 14, such officer may on payment of such amount, not exceeding ²[ten thousand rupees] as he may in the circumstances of the case think fit, release the property seized under this Act.

Contravention of Act to be reported by certain officers

16. It shall be the duty of every Forest Officer, Lekhpal, Panchayat Secretary, Police Constable, Assistant Horticulture Inspector or Assistant Soil Conservation Inspector or any officer superior to them,—

(a) to give immediate information coming to his knowledge, of any contravention of section 4 and of preparation to commit such contravention to the competent authority, and

(b) to take all reasonable measures in his power to prevent such contravention which he may know or have reason to believe that it is about or likely to be committed.

Award of penalty or confiscation not to interfere with other punishment

17. The award of penalty or confiscation of any property under this Act shall not prevent the inflicting of any punishment to which the person affected thereby is liable under any other law.

Officers to be public servants

18. The officers exercising powers or discharging any duties or functions under this Act shall be deemed to be public servants within the meaning of section 21 of the Indian Penal Code.

Execution of order for payment of money

19. Any sum, including any amount for composition of an offence, the payment of which has been directed to be made by any person under this Act shall, without prejudice to any other mode of recovery under any law for the time being in force, be recoverable from him as an arrear of land revenue.

[1. Subs. by sec. 2\(a\) of U.P. Act No. 20 of 2011.](#)

[2. Subs. by sec. 2\(b\) of U.P. Act No. 20 of 2011.](#)

[The Uttar Pradesh Protection of Trees Act, 1976]

Bar of Proceedings

20. No suit or proceedings shall lie against the State Government or against any person empowered to exercise power or to perform duties or discharge functions under this Act, for anything in good faith done or purporting to be done under this Act.

Exemption

21. Subject to such conditions, if any, as may be imposed, the State Government may, if it is considered necessary so to do in the public interest by notification in the Official Gazette, exempt any area or any species of trees from all or any of the provisions of this Act.

Provision of this Act to be in addition to any other Law for the time being in force.

22. The provisions of the Act shall be in addition to and not in derogation of the provisions of any other law for the time being in force prohibiting or regulating the felling of trees.

Power of the State Government for preservation of trees

23. (1) The State Government may in the interest of general public, declare by notification that any class of trees shall not be felled for such period as is specified in that notification.

(2) The management of such trees shall be regulated in the prescribed manner.

Power to make rules

24. The State Government may by notification make rules to carry out the purposes of this Act.

Transitory provision on the change of name of U.P. Act No. 45 of 1976

¹**[24-A..** On and from the commencement of the Uttar Pradesh Protection of Trees in Rural and Hill Areas (Amendment) Act, 1998, any reference to the Uttar Pradesh Protection of Trees in Rural and Hill Areas Act, 1976 in any law or statutory instrument shall be construed as a reference to the Uttar Pradesh Protection of Trees Act, 1976.]

Repeal and savings

25. (1) The Uttar Pradesh Protection of Trees in Rural Areas Ordinance, 1976 is hereby repealed.

(2) Notwithstanding such repeal anything done or any action taken under the aforesaid Ordinance shall be deemed to have been done or taken under this Act as if this Act were in force at all material times.

U.P. Ordinance no. 26 of 1976

SCHEDULE I (TIMBER TREES)

[See Section 3 (xi)]

Sl. No.	Common Name	Botanical Name
1.	Akhrot	Juglans regia
2.	Arjum	Terminalia arjuna
3.	Aam	Mangifera indica
4.	Imli	Tamarindus indica
5.	Kardhai	Anogeissus pendula
6.	Kanju	Holoptelea integrifolia
7.	Kusum	Schleichera trijuga
8.	Kail	Pinus excelsa
9.	Kharshu	Quercus semecarpifolia

¹ [Ins. by sec. 5 of U.P. Act No. 28 of 1998.](#)

[The Uttar Pradesh Protection of Trees Act, 1976]

Sl. No.	Common Name	Botanical Name
10.	Khair	Acacia catechu
11.	Gutel	Trewia nudiflora
12.	Dhau/Bakli	Anogeissus latifolia
13.	Chandan	Santalum album
14.	Chamkharik	Carpinus viminea
15.	Chironji	Buchanania latifolia
16.	Chil	Pinus roxburgii
17.	Jamun	Syzygium cumini
18.	Dhak-Palas	Butea monosperma (for Mirzapur, Varanasi, Banda and Jhansi district only)
19.	Tuni	Cedrella serrata
20.	Tun	Cedrella toona
21.	Tendu	Diospiros tomentosa
22.	Deodar	Cedrus deodara
23.	Neem	Azadirachta indica
24.	Papri/Sansadu/Chikri	Buxus sempervirens
25.	Phaliyant	Quercus glauca
26.	Bakain	Melia azedarach
27.	Bahera	Terminalia belerica
28.	Banj	Quercus incona
29.	Mahua	Madhuca latifolia
30.	Morinda	Abies pindrow
31.	Moru	Quercus dilatata
32.	Rai	Picea morinda
33.	Rianj	Quercus lanuginosa
34.	Shisham	Dalbergia sissoo
35.	Salai	Boswellia serrata
36.	Sagaon	Tactona grandis
37.	Sal	Shorea robusta
38.	Siris	Albizia species
39.	Sain/Asna	Terminalia tomentosa
40.	Semal	Salmalia melabarica
41.	Harr	Terminalia chebula
42.	Haldu	Adina cordifolio

[The Uttar Pradesh Protection of Trees Act, 1976]

SCHEDULE II (FRUIT TREES)

[See Section 3 (xi)]

Sl. No.	Common Name	Botanical Name
1.	Anar	<i>Punica granatum</i>
2.	Amrood	<i>Psidium guajava</i>
3.	Aroo	<i>Prunus perrico</i>
4.	Aloobukhara	<i>Prunus communis</i>
5.	Aam	<i>Mangifera indica</i>
6.	Aonla	<i>Emblica officinale</i>
7.	Kathal	<i>Artocarpus integrifolia</i>
8.	Khubani	<i>Prunus armeniaca</i>
9.	Naspati	<i>Pyrus communis</i>
10.	Narangi, Neebu, Malta, Mussammi, Santra	All varieties of citrus
11.	Litchi	<i>Nephelium litchi</i>
12.	Sharifa	<i>Amona squemosa</i>
13.	Sev	<i>Pyrus malus</i>

SCHEDULE III (FUEL TREES)

[See Section 3 (xi)]

Trees other than those specified in Schedule I and II.

STATEMENT OF OBJECTS AND REASONS

With a view to maintaining green cover for ensuring ecological balance, preventing pollution of environment and conserving the soil, it is considered necessary to regulate the felling and replanting of trees in the State. There is no comprehensive legislation on the subject, and the existing enactments like the U.P. Private Forest Act, 1948 (U.P. Act no VI of 1949), have not been found to be effective. This Bill is, accordingly, introduced.



Generative summary

Continue



Generative AI User Guidelines.

1

कार्यालय प्रभागीय वनाधिकारी, झांसी वन प्रभाग, झांसी

पत्रांक- 2401 / 10-1 दिनांक, झांसी, दिसम्बर, 31 2024

सेवा में,

जिलाधिकारी,
झांसी।

विषय:-

मा0 राष्ट्रीय हरित अभिकरण में प्रचलित AO No 1075/2024 श्री नरेन्द्र कुशवाहा बनाम यूनियन ऑफ इण्डिया एवं अन्य में आदेश दिनांक 21.08.2024 का जपुपालना।

संदर्भ:-

आपका पत्रांक-293/1, दिनांक 10.10.2024।

महोदय,

उपरोक्त विषयक संदर्भित पत्र के अनुपालन में क्षेत्रीय वन अधिकारी, झांसी ने अपने कार्यालय पत्रांक-329/26-1, दिनांक 23.12.2024 द्वारा अवगत कराया गया है कि श्री नरेन्द्र कुशवाहा, पता-पिछोर, झांसी (ज0प्र0) द्वारा की गयी शिकायतों का निम्न प्रकार निस्तारण किया जा चुका है:-

क्र0सं0	शिकायत संख्या/शिकायत का संक्षिप्त विवरण	कार्यवाही का विवरण
1	60000240097590-नारायण बाग, झांसी में वृक्षों का क्षति पहुंचाने के सम्बन्ध में शिकायत।	वृक्षों को क्षति पहुंचाने के सम्बन्ध में वन अपराध संख्या-34 / 2024-25 इजरा कर विभागीय कार्यवाही की गयी है।
2	60000240102550-राजकीय महिला पॉलीटेक्निक, झांसी परिसर में पेड़ों का अवैध कटान की शिकायत।	राजकीय महिला पॉलीटेक्निक, झांसी द्वारा 44 वृक्षों के कटान की अनुमति ली गयी थी। मोके पर 18 वृक्ष सूबबूल अतिरिक्त पेड़ों के अवैध कटान का वन अपराध संख्या-16 / 2024-25 इजरा कर कार्यवाही की गयी है।
3	60000240141241-जेल चौराहे पर एक चिरौल के वृक्ष को जलाकर गिराने के सम्बन्ध में शिकायत।	आंधी व तेज वर्षा के कारण जेल चौराहा पर गिरे चिरौल के पेड़ की लाट तैयार कर विभागीय निस्तारण की कार्यवाही की गयी है।
4	60000240141240-बरुआसागर झरना मन्दिर के पास वृक्षों को नुकसान पहुंचाने के सम्बन्ध में शिकायत।	बरुआसागर झरना मन्दिर के पास अवैध कटान या वृक्षों की क्षति नहीं पाई। यह प्रकरण सपराय प्रखण्ड सिंचाई विभाग से सम्बन्धित है।
5	नगर आयुक्त, झांसी का पत्र दिनांक 19.10.2024	मेडीकल पहाड़िया में एक वृक्ष का कटान पाया गया, जिसका वन अपराध संख्या-24 / 2024-25 इजरा कर कार्यवाही की गयी है।
6	20016624014981-झांसी क्षेत्र में वृक्षों को क्षति पहुंचाने के सम्बन्ध में शिकायत।	नगर निगम क्षेत्र का प्रकरण है। वन विभाग से सम्बन्धित नहीं है।

महोदय, यह भी संज्ञान में लाना है कि वन विभाग, झांसी द्वारा किसी भी वृक्ष के इर्दगिर्द पक्का चबूतरा निर्माण की अनुमति नहीं दी गयी है।

अतः क्षेत्रीय वन अधिकारी, झांसी की उपरोक्तानुसार आख्या एवं उप प्रभागीय वनाधिकारी, झांसी की संस्तुति दिनांक 26.12.2024 के आधार पर रिपोर्ट सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक-उपरोक्तानुसार।

भवदीय

प्रभागीय वनाधि
झांसी वन प्रभाग,



09/12



Comment



Highlight



Draw



Text



Fill & Sign



Edit PDF



More tools

क्र०सं०	प्रजाति	वृक्ष की स्थिति
1	केसिया सेमिया-1	खड़ा/सूख रहा है।
2	नीम-3	खड़ा/सूख गया है।
3	अर्जुन-3	हारा खड़ा है।
4	गोल्डमोहर-1	जड़ सहित उखाड़ कर रोड़ किनारे डाल दिया गया है।
5	चिरौल-3	जड़ सहित उखाड़ कर रोड़ किनारे डाल दिया गया है।
6	सिरस-4	01 हरा खड़ा 02 सूखे खड़े 01 उखाड़ कर रोड़ किनारे डाल हुआ है।
7	खजर-1	रोड़ किनारे डला हुआ है।

भाग, बुन्देलखण्ड वृत्त, उ० प्र०

..... (A) वन प्रभाग

C.B. Item No. 4403

पृष्ठ सं०

दिनांक 21-11-2024

विशेष नमूना संख्या

आलू 2 भाग

R. CN 0342024-25

वर्ग 1 भाग प्रकृत वन

7000/-

क्षेत्रीय अधिकारी
झाँसी

Scanned with OKEN Scanner

क्षेत्रीय अधिकारी
उ.प्र. प्रदूषण नियंत्रण बोर्ड
झाँसी

480 में
का प्रयत्न का प्रयत्न है। मैं ए.ए. के
अंतर्गत वर्ष 2022 में नाममात्र परिसर

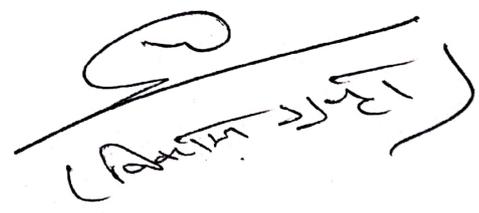
दिया था, जिसमें परिसर के अंदर फुल मरफ था,
जिसमें अपेक्षित दिखाने में अन्य-सौंप के मरफ किये थे
जिसमें फुल रखे में जाने वाले कुछ पैडों को हटा था।
जिसमें लकड़ी रोड किनारे रखी गई थी। मरेडक/अनविमान
जिसमें लकड़ी रोड किनारे रखी गई थी। कुछ पैडों के अक्षय अपेक्ष
का कार्य भी हुआ था, पैडों सम्बंधी जो क्षति हुई है उसका
अप्यथ स्वीकार करवाएं तथा विभागीय ऊँक्य मानने को
तैयार हूँ तथा मैं प्रतिफल स्वरूप रु 70,000/- रुपये
जमा करने हेतु तैयार हूँ मरफ अप्यथ प्रशामन करने की
अथाकरा ध्यान में रखे से विना कभी काइ के
अंशों ध्यान में लिखकर रिवा मरफ मरफ कथन ही
(ध्यान)


(अक्षय कुमार)
21-12-24
मोबा 98100

21/12/24

H2 क्षेत्र 18/12/24 मेडक

RE No. 34/2024-25 Jhansi Range


(विभागाध्यक्ष)

राजपालय क्षेत्रीय वनाधिकारी

I विभाग, बुन्देलखण्ड वृत्त, उ०प०

उप प्रमुख वनाधिकारी
उ०, यु. वृत्त, झाँसीपुर

वन-प्रभाग
झाँसी

पृष्ठ सं०

4403

दिनांक

25-4-25

पा (शब्दों में)

दीपक नुमा इन्-मुन्नावल रेंडवा नि उमेरि नगद हसी धी
मरा सिरी ईसी रुइ

राशि बाबत

रु० ६७१० रु० १३
१२-६-५०-२५/२०२५-२५ इतिहासी इपुन कि मदी पिग कड
दाय शरु शरुई प्राप्त हुईने

10/600

क्षेत्रीय वनाधिकारी
झाँसी

क्षेत्रीय अधिकारी
उ.प्र. प्रदूषण नियंत्रण बोर्ड
झाँसी

मिडिल

बयान

483

RECORD 24/2024-25

ANNEXURE R-8

मैं, दीपक कुमार पु. मुब्नाबाल रायक्वार नि. हसारी
 ज्यौतिनगर, घाना-प्रेमनगर, झोली का निवासी हूँ। मैं
 अपना बयान देता हूँ कि मैडिकल कॉलेज के सामने, कैम्पासिन
 पहाड़िया से करशुवा जी तक जाने वाली सड़क पर एक
 रेवंगा का पेड़ मेरे हाथ काट दिया गया। मैं अपना स्वीकार
 करण व शैव वन विभाग से विभागीय फेसल - चयन
 हूँ। इस बयान मेरे हाथ पूरी चक्रे द्वारा मेरे हाथ में लिखा गया।
 यही मेरा बयान है।

नगर मेडिकल प्रिन्सिपल

~~दीपक~~
 (युज्या 145 प्रो 60)
 हस्ताक्षर

दीपक कुमार
 20/04/2024

मा0 राष्ट्रीय हरित अधिकरण में प्रचलित वाद O.A. संख्या-1075/2024, नरेन्द्र कुशवाहा बनाम यूनियन ऑफ इण्डिया एवं अन्य में E.A. संख्या- 11/2025 में पारित आदेश दिनांक 18.09.2025 के अन्तर्गत गठित संयुक्त समिति की अनुपालन आख्या

मा0 राष्ट्रीय हरित अधिकरण में प्रचलित वाद O.A. संख्या-1075/2024, नरेन्द्र कुशवाहा बनाम यूनियन ऑफ इण्डिया एवं अन्य में आवेदक श्री नरेन्द्र कुशवाहा E.A. संख्या- 11/2025 दाखिल किया गया है। जिसमें मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 18.09.2025 को निम्न आदेश पारित किया गया है :-

“ 8. *Perusal of the report of the Joint Committee also reveals that only the meagre penalty for illegal felling of trees has been imposed. Though the Learned Counsel for Municipal Corporation, Jhansi has referred to the Uttar Pradesh Protection of Tree Act, 1976 but could not point out that the penalty has been levied upon the violators responsible for illegal felling of the trees in consonance of the provisions of the Act. Hence, we require the Joint Committee to revisit the issue of levy of penalty and to ascertain the Environmental Compensation amount in proportion to damage caused to the environment on account of the illegal felling of the trees.*

9. *We also permit the applicant to submit full details of the concretised trees to the DFO, Jhansi, one of the members of the Joint Committee, in respect of which the action in terms of the order of the Tribunal has not been taken or incomplete action has been taken.*

10. *On receipt of these details, the Joint Committee will take further action in compliance of the order dated 21.08.2025 passed in O.A. No. 1075 of 2024. ”*

उक्त आदेश के अनुपालन में संयुक्त टीम द्वारा अनुपालन आख्या प्रस्तुत की गई है जो निम्नवत् है :-

1. समिति के सदस्यों की एक बैठक का आयोजन दिनांक 17.11.2025 को किया गया जिसमें मा0 राष्ट्रीय हरित अधिकरण के द्वारा दिये गये आदेश के अनुपालन हेतु गहन विचार विमर्श करते हुये अग्रिम कार्यवाही हेतु निर्देशित किया गया।
2. उक्त आदेश के अनुपालन के सम्बन्ध में जिलाधिकारी, झाँसी को प्रभागीय वनाधिकारी, झाँसी पत्रांक संख्या 1341/10-1(को0के0) दिनांक 25.10.2025 द्वारा अवगत कराया गया कि उक्त वाद में अर्थदण्ड की कार्यवाही उ0प्र0 वृक्ष संरक्षण अधिनियम 1976 के धारा 4/10 के क्रम में इजरा करते हुये व्यवस्थानुसार ही वसूल किया गया है।
3. इसके अतिरिक्त वादी द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल आपत्ति दिनांक 15.09.2025 में पृष्ठ संख्या-102 में उल्लिखित वृक्ष के सम्बन्ध में प्रभागीय वनाधिकारी, द्वारा जनपद झाँसी के अन्तर्गत थाना प्रेम नगर क्षेत्र में पीपल के पेड़ का अवैध कटान की कार्यवाही वन्य जीव संरक्षण अधिनियम 1972 की धारा 9/51 (1) तथा जैव विविधता अधिनियम 2002 की धारा 7/55(2) दिनांक 31.08.2025 एवं भारतीय वन्य संरक्षण अधिनियम 1972 की धारा 69, 41, 42, लगाते हुये दिनांक 01.09.2025 एफ0आई0आर0 रिपोर्ट कर कार्यवाही की गयी। उत्तर प्रदेश वृक्ष संरक्षण अधिनियम 1976 की धारा 4/10 का अपराध कारित करने पर अभियुक्तों के विरुद्ध

(2)

वन्य अपराध पंजीकृत करते हुये एच-2 केस संख्या-07/2025-26 इजरा कर विभागीय कार्यवाही की गयी। उक्त प्रकरण में अग्रिम विभागीय कार्यवाही के साथ-साथ पुलिस विभाग द्वारा कार्यवाही नियमानुसार की जा रही है।

4. पर्यावरणीय क्षतिपूर्ति से सम्बन्धित कार्यवाही के सम्बन्ध में मा0 उच्च न्यायालय इलाहाबाद द्वारा रिट सिविल अपील सं0 757-760/2013 Delhi Pollution Control Committee Vs Lodhi Property Company Ltd. में पारित आदेश दिनांक 04.08.2025 के अनुपालन में उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड, लखनऊ दोषी व्यावसायिक संस्थान आदि के विरुद्ध पर्यावरण क्षतिपूर्ति अधिरोपित किये जाने हेतु रूल्स एवं रेग्यूलेशन को फ्रेम कर मा0 सर्वोच्च न्यायालय को अवगत कराने के उपरान्त ही क्षेत्रीय अधिकारी उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड झाँसी द्वारा अग्रिम कार्यवाही करना सम्भव है। वाद में उल्लिखित वृक्षों की सूची वन विभाग झाँसी से प्राप्त कर पर्यावरण क्षतिपूर्ति का आंकलन किया गया है।
5. मा0 राष्ट्रीय हरित अधिकरण के अनुपालन हेतु वादी को प्रभागीय वनाधिकारी के कार्यालय पत्र सं0-1282/10-1(को0के0) दिनांक 18.09.2025 के माध्यम से कान्क्रटाइज वृक्षों की पूर्ण विवरण सहित सूची देने हेतु निर्देशित किया गया है। चूकि वादी द्वारा उक्त के क्रम में पूर्ण जानकारी नहीं प्रेषित की गई है, इस हेतु वादी को अनुस्मारक भेजा जा चुका है। वादी से कान्क्रटाइज वृक्षों की सूची प्राप्त होने के उपरान्त समस्त विभागों द्वारा अपने कार्याधीन क्षेत्रों में कान्क्रटाइज वृक्षों को डी-कान्क्रटाइज करने हेतु उचित कार्यवाही की जायेगी।
6. मा0 राष्ट्रीय हरित अधिकरण में दाखिल आपत्ति दिनांक 15.09.2025 में पृष्ठ संख्या-120 से 123 तक उल्लिखित जीपीएस फोटो सहित कान्क्रटाइज वृक्षों को डी-कान्क्रटाइज करने की कार्यवाही नगर निगम, झाँसी द्वारा पूर्व में ही पूर्ण की जा चुकी है। जिसको संयुक्त समिति की अनुपालन आख्या दिनांक 26.05.2025 में प्रेषित डी-कान्क्रटाइज वृक्षों की सूची में दर्शाया गया है। उक्त पृष्ठों में इसके अतिरिक्त उल्लिखित वृक्षों का डी-कान्क्रटाइज किया जा चुका है। जिसकी सूचना वादी को नगर आयुक्त, नगर निगम झाँसी के पत्र संख्या 113/पी0ए0/न0आ0/ न0नि0/2025-26 दिनांक 01.12.2025 को ई-मेल के माध्यम से एवं पंजीकृत डाक द्वारा अवगत कराया दिया गया है।

उक्त अनुपालन आख्या संलग्न है।

अतः संयुक्त समिति की अनुपालन आख्या मा0 राष्ट्रीय हरित अधिकरण के समक्ष इस अनुरोध के साथ प्रस्तुत है कि में E.A. संख्या- 11/2025 को निस्तारित करने का कष्ट करें।

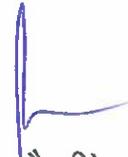
संलग्नक :- उपरोक्तानुसार।


(इमरान अली)
क्षेत्रीय अधिकारी
उ0प्र0 प्रदूषण नियंत्रण
बोर्ड, झाँसी।


(नीरज कुमार आर्य)
प्रभागीय वनाधिकारी
झाँसी।


(आकक्षा राना)
नगर आयुक्त
नगर निगम, झाँसी।


(आलोक यादव)
उपाध्यक्ष
झाँसी विकास
प्राधिकरण, झाँसी।


(मृदुल चौधरी)
जिलाधिकारी
झाँसी।

वन विभाग

झाँसी

परिधि (सर्किल)

झाँसी

खण्ड (डिवीजन)

झाँसी

31.08.25 - 1924 धारा - 69, 41, 42
वन अपराध अधिनियम 1972 प्रसूचना (रिपोर्ट) सं०
धारा - 3, 5(A) जैव विविधता अधिनियम - 2002 धारा - 7, 55(2)
सं० 50 प्र० युक्त सं० 120
उत्तर प्रदेश अधिनियम - 1976 धारा 4/10

दिनांक 31/08/2025 अधिवेशन (रिज)

पेज नं० 5/180

1-नाम, पिता का नाम और निवात स्थान दिनेश कुमार शर्मा जी गोलीवाल, बंदा-प्र अग्रवाल जी
राहीश्याम अग्रवाल नि० हाल धारैवाल गंगल डेरी के सामने नगर
थाना प्रेमनगर झाँसी व पॉच अन्य अदालत अभियुक्त ।

2-साक्षी का नाम स्वयं, श्री सतीश चन्द्र उ० ३०६०७०३०, श्री प्रद्युम्न सिंह व० ६०
श्री पुष्पेन्द्र श्रीवास व० २०२० ।

3-कथित अपराध का पूरा विवरण और दिनांक दि० 31/08/2025 को समय लगभग 11 बजे पूर्वाह्न
सूचना के आधार पर मौके पर पहुंचा पीपल की डल्लों का पूर्ण रूप से कटान एवं
वृक्ष में पक्षियों द्वारा बरबंसे गये डोंसले एवं अड्डों को नष्ट करना ।

4-मूल्य

प्रभागीय वनाधिकारी, झाँसी

वन अपराध की प्रतिक रिपोर्ट
अपनाई, उचित

5-यातान और अनुसंधान (इन्वेस्टिगेशन)
के सन्बन्ध से विशेष कवन

जाँच जारी है ।

क्षेत्रीय वनाधिकारी
झाँसी

महोदय,

दिनांक 31/08/2025 को समय 11 बजे पूर्वाह्न को सूचना प्राप्त
है कि हाल धारैवाल गंगल डेरी के सामने नगर थाना प्रेमनगर झाँसी में अन्त अभियुक्तों
1-प्रसूचना (रिपोर्ट) के ब्यारे और प्रमाण के मकान के बगल में खड़े पीपल के वृक्ष का उच्छेद कटान किया
जादि का उल्लेख गया। तत्काल उक्त हमराहों के साथ मौके पर पहुंचे देखा कि पीपल के वृक्ष की
शाखाओं को आरा द्वारा काटा गया है तथा शाखाओं के नीचे पीपल पर वास करने वाले पक्षियों
के डोंसले व अड्डे शाखाओं से दबकर गिर गये, मौके पर 15 अदद पक्षी मृत पाये गये ।
मृत पक्षियों को बरामद कर पोस्टमार्टम हेतु पशु चिकित्सालय भेजा गया विस्मि 11 अल कोका,
2 ब्लैक इग्रेड, 2 बगुला सांकेद (कुल 15 पक्षी) तथा जीवित कुल (120 पक्षी) जिसमें 80 अल कुर्गी,
30 बगुला, 18 ब्लैक इग्रेड, 2 बंगली उल्ल के बच्चों को उनके प्राकृतवास में सुरक्षित रह दिया
गया, मौके पर पीपल के वृक्ष के प्रकाष्ठ की फटे बरामदगी तैयार की गई। उक्त अभियुक्तों द्वारा
कन्य अधिनियम सं० 1972 की धारा 3, 5(A), जैव विविधता अधिनियम - 2002 की धारा 7, 55(2)
भारतीय वन अधिनियम - 1924 की धारा 69, 41, 42 एवं उत्तर प्रदेश वृक्ष संरक्षण अधिनियम - 1976 की
धारा 4/10 के अन्तर्गत दण्डनीय अपराध किया।

अत्र रिपोर्ट श्रीमान् जी की सेवा में सूचना प्रेषित ।

प्रभागीय वनाधिकारी
झाँसी वन प्रभाग, झाँसी

मोह
(मनोष श्रीवास)
व० २०

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

FIRST INFORMATION REPORT

(Under Section 173 B.N.S.S)

प्रथम सूचना रिपोर्ट
(धारा 173 बी एन एस एस के तहत)

1. District/Unit (जिला/इकाई): झाँसी

P.S. (थाना): प्रेमनगर

Year (वर्ष): 2025

FIR No.(प्र.सू.रि. सं.): 0278

Date & Time of FIR(प्र.सू.रि. की दिनांक/समय): 01/09/2025 16:33

S.No. (क्र.सं.)	Acts (अधिनियम)	Sections (धारा(एँ))
1	वन्य जीव (संरक्षण) अधिनियम, 1972	9
2	वन्य जीव (संरक्षण) अधिनियम, 1972	51(1)
3	जैविक विविधता अधिनियम 2002	7
4	जैविक विविधता अधिनियम 2002	55
5	भारतीय वन अधिनियम, 1927	69
6	भारतीय वन अधिनियम, 1927	41
7	भारतीय वन अधिनियम, 1927	42

3.(a) Occurrence of offence (अपराध की घटना) :

1. Day रविवार
(दिन):

Date From 31/08/2025
(दिनांक से):

Date To 31/08/2025
(दिनांक तक):

Time Period पहर 4
(समय अवधि):

Time From 11:00 बजे
(समय से):

Time To 11:00
(समय तक): बजे

प्रभागीय वनाधिकारी
झाँसी वन प्रभाग, झाँसी

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

(b) Information received at P.S. (थाना जहां सूचना प्राप्त हुई):

Date 01/09/2025 Time (समय): 16:33 बजे
(दिनांक):

(c) General Diary Reference (रोजनामचा संदर्भ):

Entry No. 061 Date & Time 01/09/2025 16:33 बजे
(प्रविष्टि सं.): (दिनांक और समय):

4. Type of Information (सूचना का प्रकार): लिखित

5. Place of Occurrence (घटनास्थल):

Direction and distance from P.S. Beat No.
1. (a) (थाना से दूरी और दिशा): पूर्व, 01 किमी (बीट सं.):
(b) Address मोहल्ला हाता प्यारे लाल, मंगल डेयरी के सामने नगरा
(पता):

(c) In case, outside the limit of this Police Station, then
(यदि थाना सीमा के बाहर है तो):

Name of P.S. District(State)
(थाना का नाम): (ज़िला (राज्य)):

प्रभागीय वनाधिकारी
झाँसी वन प्रभाग, झाँसी

6. Complainant / Informant (शिकायतकर्ता/सूचनाकर्ता):

- (a) Name (नाम): श्री मनोज श्रीवास-वनरक्षक झाँसी रेंज
 (b) Father's Name (पिता का नाम): स्व0 हरजू श्रीवास
 (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1990
 (d) Nationality (राष्ट्रीयता): भारत
 (e) UID No. (यूआईडी सं.):
 (f) Passport No.(पासपोर्ट सं.):
 Date of Issue (जारी करने की तिथि):
 Place of Issue (जारी करने का स्थान):

(g) Id details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN)

S.No.(क्र.सं.)	Id Type (पहचान पत्र का प्रकार)	Id Number (पहचान संख्या)
1		

(h) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	वर्तमान पता	वनरक्षक झाँसी रेंज तहसील के, पीछे झाँसी, पुरानी तहसील, नवाबाद, झाँसी, उत्तर प्रदेश, भारत
2	स्थायी पता	वनरक्षक झाँसी रेंज तहसील के, पीछे झाँसी, पुरानी तहसील, नवाबाद, झाँसी, उत्तर प्रदेश, भारत

(i) Occupation (व्यवसाय):

(j) Phone number (दूरभाष सं.):

Mobile (मोबाइल सं.): 91-8707658042

7. Details of known/suspected/unknown accused with full particulars

(जात / संदिग्ध / अजात अभियुक्त का पूरे विवरण सहित वर्णन):

Accused More Than (अजात आरोपी एक से अधिक हों तो संख्या):

प्रभागीय वनाधिकारी
झाँसी वन प्रभाग, झाँसी

N.C.R.B (एन.सी.आर.बी)
I.I.F.-1 (एकीकृत जाँच फार्म -1)

S.No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	दिनेश अग्रवाल		पिता का नाम : मोतीलाल अग्रवाल	1. अटम तहरीर, झाँसी, उत्तर प्रदेश, भारत
2	महेन्द्र अग्रवाल		पिता का नाम : राधेश्याम	1. अटम तहरीर, झाँसी, उत्तर प्रदेश, भारत
3	अन्य लोग नाम पता अज्ञात			1. अज्ञात, झाँसी, उत्तर प्रदेश, भारत

8. Reasons for delay in reporting by the complainant/informant
(शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

9. Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S.No. (क्र.सं.)	Property Category (संपत्ति श्रेणी)	Property Type (सम्पत्ति का प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु में))

10. Total value of property (In Rs/-)-सम्पत्ति का कुल मूल्य(रु)

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / यू.डी. प्रकरण सं., यदि कोई हो):

S.No.	UIDB Number

12. First Information contents (प्रथम सूचना तथ्य):

सेवा में, प्रभारी निरीक्षक, थाना प्रेम नगर, जनपद झाँसी। विषय:-प्राथमिकी दर्ज करने के सम्बन्ध में महोदय, अवगत कराना है कि दिनांक 31.08.2025 को समय लगभग पूर्वान्ह 11:00 बजे सूचना प्राप्त हुई कि मोहल्ला हाता प्यारे लाल, मंगल डेयरी के सामने, नगरा, झाँसी में दिनेश अग्रवाल पुत्र मोतीलाल अग्रवाल, महेन्द्र अग्रवाल पुत्र राधेश्याम व अन्य लोगों द्वारा दिनेश अग्रवाल के मकान के बगल में खड़े प्रतिबन्धित प्राजति के पीपल के वृक्ष को अवैध रूप से शाखाओं को काट दिया गया है। घटना स्थल के निरीक्षण में पाया कि उक्त कटे हुए वृक्ष पर कई पक्षियों के घोसले थे और उक्त वृक्ष को काटने के कारण मौके पर 15 पक्षी मृत अवस्था में बरामद हुए तथा कई घोसले व अण्डे नष्ट हो गये है। उपरोक्त अभियुक्तों द्वारा वन्य जीव संरक्षण अधिनियम 1972 की धारा 9/51 (1) तथा जैव विविधता अधिनियम 2002 की धारा 7/55(2) एवं भारतीय वन संरक्षण अधिनियम 1927 की धारा 69, 41, 42 व उ0प्र0 वृक्ष संरक्षण अधिनियम 1976 की धारा 4/10 का अपराध कारित किया है। अतः महोदय से अनुरोध है कि उपरोक्त अभियुक्तों पर प्राथमिकी दर्ज कर आवश्यक कार्यवाही करने की कृपा करें। SD अपठनीय अग्नेजी भवदीय (मनोज श्रीवास) वनरक्षक, झाँसी रेंज (झाँसी वन प्रभाग, झाँसी) पुत्र स्व0 श्री हरजू श्रीवास निवासी पुरानी तहसील

N.C.R.B (एन.सी.आर.बी)

I.I.F.-I (एकीकृत जाँच फार्म -I)

झाँसी के पीछे झाँसी। अस्थाई पता पुरानी तहसील रेंज परिसर झाँसी (उ0प्र0) मो0नं0-8707658042 महोदय प्रार्थना पत्र मूल में इस आसय से प्रेषित कि उक्त अभियुक्तों के विरुद्ध सुसंगत धाराओ में प्राथमिकी दर्ज कर आवश्यक कार्यवाही हेतु प्रेषित है। SD अपठनीय अग्रेजी क्षेत्रीय वनाधिकारी झाँसी नोट:-टाईप शुदा प्रार्थना पत्र की नकल मुझ का0मू0 938 अवधेश कुमार के द्वारा अक्षरशः टाईप की गयी।

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2.

(की गयी कार्यवाही : चूंकि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मद सं. 2 में उल्लेख धारा के तहत है।)

- (1) Registered the case and took up the investigation: (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): or
(या)
- (2) Directed (Name of I.O.) HIMANSHU Rank SI (Sub-Inspector)
(जांच अधिकारी का नाम): SRIVASTAVA (पद):

No. 182394124 to take up the Investigation
(सं.): (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)

(3) Refused investigation due to (जांच के लिए):

or (के कारण इंकार किया या)

- (4) Transferred to P.S. District
(थाना): (ज़िला):
on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तांतरित) .

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant free of cost.
(शिकायतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई माना और एक कॉपी निशुल्क शिकायतकर्ता को दी गयी।)

R.O.A.C.(आर. ओ .ए .सी.)

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

14 Signature/Thumb impression of the
complainant / informant.(शिकायतकर्ता /
सूचनाकर्ता के हस्ताक्षर / अंगूठे का निशान):

15 Date and time of dispatch to the court
(अदालत में प्रेषण की दिनांक और समय):

Signature of Officer in charge,
Police Station
(थाना प्रभारी के हस्ताक्षर)

Name Ravi Srivastav

Rank I (Inspector)

No. 012410819


प्रभागीय वनाधिकारी
झौंसी वन प्रभाग, झौंसी

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Attachment to item 7 of First Information Report

(प्रथम सूचना रिपोर्ट के मद 7 संलग्नक):

Physical features, deformities and other details of the suspect/accused:

(If known / seen)

(संदिग्ध / अभियुक्त की शारीरिक विशेषताएँ, विकृतियाँ और अन्य विवरण :

(यदि ज्ञात / देखा गया))

S.No.(क्र.सं.)	Sex (लिंग)	Date/Year of Birth (जन्म तिथि / वर्ष)	Build (बनावट)	Height (cms.) (कद (से.मी.))	Complexion (रंग)	Identification Mark (s) (पहचान चिन्ह)
1	2	3	4	5	6	7
1	पुरुष					

2	पुरुष					
---	-------	--	--	--	--	--

3	अज्ञात					
---	--------	--	--	--	--	--

N.C.R.B (एन.सी.आर.बी)
I.I.F.-I (एकीकृत जाँच फार्म -I)

Deformities/ Peculiarities	Teeth (दाँत)	Hair (बाल)	Eyes (आँखें)	Habit(s) (आदतें)	Dress Habit(s) (पहनावा)	
8	9	10	11	12	13	
Language /Dialect (भाषा/बोली)	Place Of (का स्थान)					Others (अन्य)
	Burn Mark (जले हुए का निशान)	Leucoder ma (लुकोदेर्मा (सफ़ेद धब्बे))	Mole (मस्सा)	Scar (घाव)	Tattoo (गूदे हुए का)	
14	15	16	17	18	19	20

These fields will be entered only if complainant/informant gives any one or more particulars about the suspect/accused.

(यह क्षेत्र तभी दर्ज किए जाएंगे यदि शिकायतकर्ता / सूचनाकर्ता संदिग्ध / अभियुक्त के बारे में कोई एक या उससे अधिक जानकारी देता है।)

na.
प्रभागीय वनाधिकारी
झोंसी वन प्रभाग, झोंसी

कार्यालय प्रभागीय वनाधिकारी, झांसी वन प्रभाग झांसी

पत्रांक- 1282 / 10-1 (को0के0) झांसी, दिनांक, अक्टूबर, 16, 2025

नरेन्द्र कुशवाहा,
पिछोर, थाना नवाबाद, झांसी।

- विषय- माननीय नेशन ग्रीन ट्रिब्यूनल (NGT), नई दिल्ली के आदेश दिनांक 18.09.2025 के अनुपालन में, झांसी महानगर में कंक्रीटीकरण से प्रभावित/नष्ट हुए वृक्षों का विवरण प्रस्तुत करने के सम्बन्ध में।
- संदर्भ- मा0 एन.जी.टी. का आदेश दिनांक 18.09.2025 (ई.ए.सं. 11/2025, ओ.ए.स. 1075/2024 में)।

अवगत करना है कि माननीय नेशनल ग्रीन ट्रिब्यूनल द्वारा पारित आदेश दिनांक 18.09.2025 के अनुसार :-

"9. We also the applicant to submit full details of the concretised tress to the DFO, Jhansi, one of the members of the Joint Committee, in respect of which the action in terms of the order of the Tribunal has not been taken or incompleated action has been take."

उक्त के क्रम में आपके द्वारा प्रेषित जानकारी आदेशानुसार अपूर्ण है। आपके द्वारा उपलब्ध की गयी सूचना में झांसी माहनगर के कंक्रीटीकरण से प्रभावित वृक्षों के क्षेत्रों का विवरण, निम्न क्षेत्रों और उनसे निकलने वाली सड़कों पर लगे वृक्षों का विवरण, न प्रदान करते हुये उनसे सम्बन्धित वार्ड/क्षेत्र का विवरण प्रदान किया गया है।

आदेशानुसार झांसी महानगर के कंक्रीटीकरण से प्रभावित वृक्षों के सम्पूर्ण विवरण के अन्तर्गत जी0पी0एस0 रीडिंग/जियो टैग, फोटोग्राफ्स, प्रजाति, आदि की जानकारी चाही गयी है जो आपके द्वारा प्रेषित की गयी सूचना में अप्राप्त है।

अतः आपसे अपेक्षा है कि माननीय एन0जी0टी0 के आदेश दिनांक 18.09.2025 का संज्ञान लेते हुए वृक्षों के कंक्रीटीकरण से सम्बन्धित समस्त 60 वार्डों के 971 स्थलों पर आच्छादित वृक्षों के फोटोग्राफ्स, जियो कोर्डिनेट्स एवं प्रजातिवार संपूर्ण विवरण सात दिवस के भीतर अधोहस्ताक्षरी कार्यालय को उपलब्ध कराना सुनिश्चित करें।

संलग्नक-उपरोक्तानुसार।

(नीरज कुमार आर्य)
प्रभागीय वनाधिकारी
झांसी वन प्रभाग, झांसी

पृष्ठांकन संख्या 1282 /सम दिनांक।

प्रतिलिपि- वन संरक्षक, झांसी वन वृत्त को अवलोकनार्थ प्रेषित।

प्रतिलिपि- उप सचिव झांसी विकास प्राधिकरण, को सूचनार्थ प्रेषित।

प्रतिलिपि- नगर आयुक्त, नगर निगम, को सूचनार्थ प्रेषित।

प्रतिलिपि- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड को सूचनार्थ प्रेषित।

प्रतिलिपि- क्षेत्रीय वनाधिकारी, झांसी को सूचनार्थ प्रेषित।

(नीरज कुमार आर्य)
प्रभागीय वनाधिकारी
झांसी वन प्रभाग, झांसी

म.स.
प्रभागीय वनाधिकारी
झांसी वन प्रभाग, झांसी